

Central Administrative Tribunal
Principal Bench

O.A. No. 2478 of 1999

New Delhi, dated this the 24th November, 2000

HON'BLE MR. S.R. ADIGE, VICE CHAIRMAN (A)
HON'BLE MR. KULDIP SINGH, MEMBER (J)

Shri Atul Kumar,
Amonia Printing Machine Operator,
C.A.O. (C), Kashmere Gate,
Northern Railway,
Delhi. . . Applicant

(By Advocate: Shri A.K. Bhardwaj)

Versus

1. Union of India through
The General Manager,
Northern Railway, Baroda House,
New Delhi.
2. The Chief Administrative Officer (Const.),
Kashmere Gate,
Delhi.
3. The Divisional Railway Manager,
Northern Railway,
Moradabad Division,
Moradabad. . . Respondents

(By Advocate: Shri P.M. Ahlawat)

ORDER (Oral)

MR. S.R. ADIGE, VC (A)

Applicant seeks a direction to regularise him
as Roneo Operator Class III with all consequential
benefits.

2. We have heard applicant's counsel Shri
Bhardwaj and respondents' counsel Shri Ahlawat.

3. Shri Bhardwaj states that applicant's
representation dated 6.8.97 (Annexure A-1) still
remains undisposed of by Respondents.

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4. If so, this O.A. is disposed of with a direction to Respondents to dispose of applicant's aforesaid representation dated 6.8.97 by a detailed, speaking and reasoned order in accordance with rules and instructions under intimation to applicant within three months from the date of receipt of a copy of this order.

5. In this connection applicant's counsel states that respondents are contemplating to reduce his pay, and invites our attention to Respondents' own circular dated 30.1.92. It is made clear that any reduction on the applicant's pay shall be made by respondents only after applicant is put to notice, and strictly in accordance with rules and instructions on the subject.

6. The O.A. stands disposed of accordingly.

No costs.

Kuldeep
(Kuldeep Singh)

Member (J)

S.R. Adige
(S.R. Adige)
Vice Chairman (A)

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